

Central Administrative Tribunal  
Principal Bench, New Delhi

**OA No.904/2018**  
MA No. 997/2018

New Delhi this the 5<sup>th</sup> day of March, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman**  
**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Tikam Singh (Ret. Group-B), Age 66 years,  
S/o late Shri Thakuri Singh,  
5/469 (Near Ara Machine)  
Shakti Nagar, Goolar Road,  
Aligarh-202001

- Applicant

(By Advocate: Mr. HK Bajpai for Mr. HL Dihana)

Versus

1. Union of India,  
Through its Revenue Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi-110001
  
2. Chairman,  
Central Board of Direct Taxes,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi-110001
  
3. The Principal Chief Commissioner,  
Of Income Tax, UP (West) &  
Uttarakhand Region, Kanpur - Respondents

(By Advocate: Mr. Piyush Gaur)

**O R D E R (Oral)**

**Justice Permod Kohli:**

Mr. HK Bajpai appearing as proxy for Mr. H.L. Dihana, learned counsel for the applicant, submits that there are some deficiencies in the present OA. He seeks leave of this Tribunal to withdraw the present OA with liberty to file a fresh one with relevant and detailed facts. Prayer allowed.

2. The OA is dismissed as withdrawn with liberty prayed for.

All the connected MAs also stand dismissed as withdrawn.

**(K.N. Shrivastava)**  
Member (A)

**(Justice Permod Kohli)**  
Chairman

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